

NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH

NEW DELHI

Company Appeal (AT) No. 41 of 2021

In the matter of:

Shree Balaji (India) Pvt. Ltd.

....Appellant

Vs.

Registrar of Companies, Odisha

....Respondent

Present

For Appellant: Mr. Dhananjay Bhaskar, Advocate

ORDER

(Virtual Mode)

31.03.2021: Heard Learned Counsel for the Appellant on I.A. No. 633 of 2021 an Application for condonation of delay, he submits that the impugned order has been passed on 28.12.2020, however, the Managing Director of the Company was suffering from Covid-19, therefore, he could not file the Appeal within time, the Appeal is delayed by 40 days.

After due consideration, the Application is allowed and delay is hereby condoned.

Heard Learned Counsel for the Appellant, he submits that Ld. Tribunal has erroneously held that the Appellant Company is defunct company. The Tribunal has not considered the financial statements and bank statements, from these documents it is apparent that the company is carrying on business and operation.

Issue notice to the Respondent by speed post. Dasti Service of notice is also allowed. If the Appellant provides the email id of the Respondent, let notice

be also issued through email. Requisites alongwith process fee, if not filed, be filed within two days. Also issue notice on I.A. No. 631 of 2021 and I.A. No. 632 of 2021.

Let the matter be fixed For Admission (After Notice) on **06th May, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

SC/Kam.